



GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Judicial Administration Section) Civil Secretariat  
Srinagar/Jammu

Subject:-Enhancement of retainership in favour of the Law  
Officers of the State.

Reference:-State Administrative Council Decision  
No.222/21/2019 dated 13-09-2019.

**GOVERNMENT ORDER NO: 3378 -LD (A) of 2019.**  
**D A T E D: 16 - 09 - 2019.**

In partial modification of Government Order No. 1905 - LD  
(A) of 2015 dated 22-06-2015 and Government Order No. 1906 - LD  
(A) of 2015 dated 22-06-2015, sanction is accorded to the  
enhancement of retainership of the Ld. Advocate General and  
the following Law Officers as shown against each:-

S.No.	Designation	Retainership per month
1.	Advocate General	₹1,00,000/-
2.	Additional Advocate General	₹62,500/-
3.	Deputy Advocate General	₹50,000/-
4.	Government Advocate	₹37,500/-

This issues with the concurrence of the Finance  
Department conveyed vide U.O.No.A/25 (2012)593 dated 03-09-  
2019.

By order of the Government of Jammu and Kashmir.

Sd/-  
(Achal Sethi)  
Secretary to Government  
Dated: 16-09 -2019

NO: LD (A) 2017/33

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Principal Secretary to Hon'ble Governor, J&K, Srinagar.
3. Secretary to Government, General Administration Department.
4. Registrar General, J&K High Court, Srinagar.

*As per*

